

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.19318/2024

(Arising out of impugned final judgment and order dated 01-05-2023 in SA No. 838/2022 passed by the High Court of Judicature at Allahabad)

DIRECTOR OF EDUCATION & ORS.

Petitioner(s)

VERSUS

SHYAM BABU

Respondent(s)

(FOR ADMISSION and I.R. and IA No.117096/2024-CONDONATION OF DELAY IN FILING SLP, IA No.117102/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.117104/2024-EXEMPTION FROM FILING O.T. and IA No.117100/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Ms. Sakshi Kakkar, AOR
Mr. Divyanshu Sahay, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel appearing for the petitioners and perused the material placed on record.
2. Delay condoned.
3. Issue notice, returnable after eight weeks.
4. Dasti service, in addition, is permitted.
5. In the meantime, the contempt proceedings pending before the High Court are stayed.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)